

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. 8/AM14
HELD ON 22.05.2013
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, ADDITIONAL DGFT

Meeting No. 8/87-NC-7/2012 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' held on 22.05.2013 under the Chairmanship of Dr. L.B. Singhal, Addl. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri Nand Lal, Senior Development Officer, DIPP
- 2) Shri S.N. Sharma, FTDO

2. Committee confirmed Minutes of NC Meeting Nos. 7/AM14 held on 15.05.2013.

3. Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures.

MANUAL CASES

Case No. A-32	GARWARE POLYESTER LTD.	HQ F. No. 01/87/050/00450/AM12/DES-VII	Status:
NC No.: 8/AM14 Dated:	Adv. Lic. No.	RLA F. No.	Deferred

22.05.2013

0310681659 dated 13.02.2012

03/94/040/00949/AM12

Request: **Fixation of adhoc norms for the export product “Extruccion Coated Thermal BOPP Film”**

Decision: A copy of reply received from firm was forwarded to D/o C&PC on 03.05.2013. Comments awaited from D/o C&PC.

Deferred for four weeks.

Case No. A-33	COSMO FILMS LTD.	HQ F. No. 01/87/050/00215/AM13/DES-VII	Status: Deferred
NC No.: 8/AM14 Dated: 22.05.2013	Adv. Lic. No. 0310706302 dated 24.08.2012	RLA F. No. 03/94/040/00368/AM13	

Request: **Enhancement in the quantity of Import Items allowed by Norms Committee in its Meeting No. 32/AM13 held on 08.11.2012.**

Decision: A copy of Representation has been forwarded to D/o C&PC on 11.03.2013. Comments awaited from D/o C&PC.

Deferred for four weeks.

Case No. A-34	PACIFIC PIPE SYSTEMS PVT. LTD.	HQ F. No. 01/87/050/00080/AM13/DES-VII	Status: Deferred
NC No.: 8/AM14 Dated: 22.05.2013	Adv. Lic. No. 0810110879 dated 18.04.2012	RLA F. No. 08/24/040/00009/AM13	

Request: Fixation of adhoc norms for the export product “GRP Pipes and Fittings, Supply of GRP (Glass Fiber Reinforced Polyester) Pipes & Fittings to 1200 MW Power Project at (Chhatisgarh)”.

Decision: In response to D/L No. 46011/13/2011-PC.II dated 07.02.2013 issued by D/o C&PC to firm, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 23.04.2013. Comments awaited from D/o C&PC.

Deferred for three weeks.

Case No. A-35	SHANKAR PACKAGINGS LTD.	HQ F. No. 01/84/050/00058/AM13/DES-VII	Status: Deferred
NC No.: 8/AM14 Dated: 22.05.2013	Adv. Lic. No. 0310692366 dated 26.04.2012	RLA F. No. 03/95/040/00023/AM13	

Request: Fixation of adhoc norms for the export product “Polypropylene Woven Fabrics / Leno Bags PP Granules 450 MT, Relevant U/V Satbilser Masterbatch 9 MT. Conductive Black 6.55 MT”

Decision: A copy of Representation has been forwarded to D/o C&PC on 10.05.2013. Comments awaited from D/o C&PC.

Deferred for four weeks.

Case No. A-36	SHANKAR PACKAGINGS LTD.	HQ F. No. 01/84/050/00059/AM13/DES-VII	Status: Deferred
NC No.: 8/AM14 Dated: 22.05.2013	Adv. Lic. No. 0310692364 dated 26.04.2012	RLA F. No. 03/95/040/00022/AM13	

Request: **Fixation of adhoc norms for the export product “P.P.Woven Fabrics Laminated /Coated PP Granules 464 MT, PP Granules Coating 336 MT, Relevant U /V Satbiliser Masterbatch 9 Mt,Conductive Black 7.5 MT”**

Decision: A copy of Representation has been forwarded to D/o C&PC on 10.05.2013. Comments awaited from D/o C&PC.

Deferred for four weeks.

Case No. A-37	SHAILY ENGINEERING PLASTIC LTD.	HQ F. No. 01/87/050/00310/AM06/DES-VII	Status: Deferred
NC No.: 8/AM14 Dated: 22.05.2013	Adv. Lic. No. 3410013652 dated 16.06.2005	RLA F. No. 34/24/040/00055/AM06	

Request: **Amendment in the description of Export Item and Import item.**

Decision: A copy of Representation has been forwarded to D/o C&PC on 14.05.2013. Comments awaited from D/o C&PC.

Deferred for four weeks.

ONLINE CASES

1	Case No.:8/3/87-ALC1/2013	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:8/87-ALC1/2013 22.05.2013	Status: Deferred
	HQ File :01/87/050/00011/AM14/	RLA File :03/95/040/00673/AM11/	Lic.No/Date:0310625973 11.04.2011	Defer Date:05.06.2013
	Decision: RLA, Mumbai has been requested through e-mail on 03.05.2013 for furnishing application expeditiously.			

However, application still awaited from RLA, Mumbai. Hence, the Committee decided to issue another e-mail Reminder to RLA, Mumbai for furnishing application expeditiously.

Case No.: 6/2/87-ALC1/2012	Party Name:INDO RAMA SYNTHETICS (INDIA) LTD	Meet No/Date:8/87-ALC1/2013 22.05.2013	Status: Approved
HQ File :01/87/050/00484/AM12/	RLA File :50/24/040/00021/AM12/	Lic.No/Date:5010001234 29.02.2012	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39076010	63/0- Polyster Chips Chips	1200000.000	K.G	122709600.00	2484000.00 US Dollars
				Total	122,709,600.00	2,484,000.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	29173600	PTA Purified Terephthalic Acid	1024800.000	K.G	69,356,414.00	1,403,976.00 US Dollars	0.00	Qty
2	29053100	MEG Mono Ethylene Glycol	395520.000	K.G	26,768,003.00	541,862.00 US Dollars	0.00	Qty
3	28230000	TiO2 Titanimum Di Oxide	3600.000	K.G	711,360.00	14,400.00 US Dollars	0.00	Qty
4	28258000	Sb2O3 Antimony Tri Oxide	456.000	K.G	315,370.00	6,384.00 US Dollars	0.00	Qty
5	27011920	Coal (value up to 7 % of Fob) Coal (value up to 7 % of Fob)	1200000.000	K.G	8,892,000.00	180,000.00 US Dollars	0.00	Qty
		DEG				4,200.00 US		

6	29059000	Di Ethylene Glycol	6000.000	K.G	207,480.00	Dollars	0.00	Qty
				Total	106,250,627.00	2,150,822.00		

Decision: In respect of this case, D/o C&PC vide their OM No. 46011/58/2012-PC.II dated 24.09.2012 had informed that the Export Product “Polyster Chips” is covered under SION H – 207, but this SION does not include “Coal” as an input. Further D/o C&PC has sought for clarification regarding consideration of request of firm for inclusion of Coal in the inputs against export of Polyester Chips which is covered under SION H – 207.

NC-7 referred this matter to Policy Interpretation Committee (PIC). PIC in its Meeting dated 17.05.2013, Chaired by DG decided that **Coal as an input is not allowed.** Accordingly, the Committee decided to reject the request of firm for inclusion of Coal as an input. **Rest of the inputs will be permitted by RA as per SION H – 207.**

Case No.:7/2/87-ALC1/2012	Party Name:INDO RAMA SYNTHETICS (INDIA) LTD	Meet No/Date:8/87-ALC1/2013 22.05.2013	Status: Approved
HQ File :01/87/050/00485/AM12/	RLA File :50/24/040/00025/AM12/	Lic.No/Date:5010001240 07.03.2012	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39076010	63/0- Polyester Chips Chips	1200000.000	K.G	122709600.00	2484000.00 US Dollars
				Total	122,709,600.00	2,484,000.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	29173600	PTA Purified Terephthalic Acid	1024800.000	K.G	69,356,414.00	1,403,976.00 US Dollars	0.00	Qty

2	29053100	MEG Mono Ethylene Glycol	395520.000	K.G	26,768,003.00	541,862.00 US Dollars	0.00	Qty
3	28230000	TiO2 Titanium Di Oxide	3600.000	K.G	711,360.00	14,400.00 US Dollars	0.00	Qty
4	28258000	Sb2O3 Antimony Tri Oxide	456.000	K.G	315,370.00	6,384.00 US Dollars	0.00	Qty
5	27011920	Coal (value up to 7 % of Fob) Coal (value up to 7 % of Fob)	1200000.000	K.G	8,892,000.00	180,000.00 US Dollars	0.00	Qty
6	29059000	DEG Di Ethylene Glycol	6000.000	K.G	207,480.00	4,200.00 US Dollars	0.00	Qty
				Total	106,250,627.00	2,150,822.00		

Decision: In respect of this case, D/o C&PC vide their OM No. 46011/58/2012-PC.II dated 24.09.2012 had informed that the Export Product “Polyster Chips” is covered under SION H – 207, but this SION does not include “Coal” as an input. Further D/o C&PC has sought for clarification regarding consideration of request of firm for inclusion of Coal in the inputs against export of Polyester Chips which is covered under SION H – 207.

NC-7 referred this matter to Policy Interpretation Committee (PIC). PIC in its Meeting dated 17.05.2013, Chaired by DG decided that **Coal as an input is not allowed.** Accordingly, the Committee decided to reject the request of firm for inclusion of Coal as an input. **Rest of the inputs will be permitted by RA as per SION H – 207.**

Case No.:1/6/87-ALC1/2012

Party Name:INDO RAMA SYNTHETICS
(INDIA) LTD

Meet No/Date:8/87-ALC1/2013
22.05.2013

Status:
Approved

HQ File :01/87/050/00059/AM13/

RLA File :50/24/040/00014/AM12/

Lic.No/Date:5010001268
09.04.2012

Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39076010	63/0- Polyester Chips Chips	500000.000	K.G	55113750.00	1035000.00 US Dollars
				Total	55,113,750.00	1,035,000.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	29173600	PTA Purified Terephthalic Acid	427000.000	K.G	31,832,850.00	597,800.00 US Dollars	0.00	Qty
2	29053100	MEG Mono Ethylene Glycol	164800.000	K.G	12,285,840.00	230,720.00 US Dollars	0.00	Qty
3	28230000	TiO2 Titanium Di Oxide	1500.000	K.G	319,500.00	6,000.00 US Dollars	0.00	Qty
4	28258000	Sb2O3 Antimony Tri Oxide	190.000	K.G	141,645.00	2,660.00 US Dollars	0.00	Qty
5	27011920	Coal (value up to 7 % of Fob) Coal (value up to 7 % of Fob)	250000.000	K.G	3,061,875.00	57,500.00 US Dollars	0.00	Qty
6	29059000	DEG Di Ethylene Glycol	2500.000	K.G	93,188.00	1,750.00 US Dollars	0.00	Qty
				Total	47,734,898.00	896,430.00		

Decision: In respect of this case, D/o C&PC vide their OM No. 46011/58/2012-PC.II dated 24.09.2012 had informed that the Export Product “Polyester Chips” is covered under SION H – 207, but this SION does not include “Coal” as an input. Further D/o C&PC has sought for clarification regarding consideration of request of firm for inclusion of Coal in the inputs against export of Polyester Chips which is covered under SION H – 207.

NC-7 referred this matter to Policy Interpretation Committee (PIC). PIC in its Meeting dated 17.05.2013, Chaired by DG decided that **Coal as an input is not allowed.** Accordingly, the Committee decided to reject the request of firm for inclusion of Coal as an input. **Rest of the inputs will be permitted by RA as per SION H – 207.**

5	Case No.: 4/9/87-ALC1/2012	Party Name:GB RUBBER PRODUCTS	Meet No/Date:8/87-ALC1/2013 22.05.2013	Status: Deferred
	HQ File :01/87/050/00075/AM13/	RLA File :31/83/040/00240/AM12/	Lic.No/Date:3110054372 22.05.2012	Defer Date:12.06.2013
	Decision: A D/L was issued by DIPP to firm on 10.05.2013. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

6	Case No.: 1/49/87-ALC1/2012	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:8/87-ALC1/2013 22.05.2013	Status: Deferred
	HQ File :01/87/050/00420/AM13/	RLA File :07/24/040/00535/AM12/	Lic.No/Date:0710089067 19.06.2012	Defer Date:05.06.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 28.02.2013. Comments awaited from D/o C&PC.			

	Case No.: 9/15/87-ALC1/2012	Party Name:NITREX CHEMICALS INDIA LTD.,	Meet No/Date:8/87-ALC1/2013 22.05.2013	Status: Approved
	HQ File :01/87/050/00118/AM13/	RLA File :05/24/040/00080/AM13/	Lic.No/Date:0510327826 20.06.2012	Defer Date:
	Application: Request is for adhoc norms for following:			

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39122029	62/0- Industrial Nitrocellulose INDUSTRIAL NITRO CELLULOSE CONTAINING EITHER PLASTISIZER I.E ACETYL TRI BUTYL CITRATE OR DI BUTYL PHTHALATE OR SOLVENT I.E. ISOPROPYL ALCOHOL	2000.000	M.T	300000000.00	5660377.00 US Dollars
				Total	300,000,000.00	5,660,377.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	47020000	WOOD PULP WOOD PULP	1344.000	M.T	131,779,200.00	2,486,400.00 US Dollars	0.00	Value & Qty
2	29181590	ISOPROPYL ALCOHOL (IPA) SOLVENT OR (QUANTITY 800.00) ACETYLE TRI BUTYL CITRATE OR DI BUTYL PHTHALATE. . PLASTSIZER	1028.000	M.T	102,800,000.00	1,903,704.00 US Dollars	0.00	Value & Qty
				Total	234,579,200.00	4,390,104.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/31/2008-PC.II dated 10.05.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Industrial Nitrocellulose (containing either Plasticizer i.e. Acetyl Tri Butyl Citrate or Di Butyl Phthalate or Solvent i.e. Isopropyl / Alcohol)	1 kg	1. Wood	0.672 kg
		2. (A) Iso Propyl Alcohol (IPA)	0.514 kg
		OR (B) (i) Acetylene Tri Butyl Citrate	0.200 kg

		(ii) Dibutyl Phthalate	0.200 kg
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8	Case No.:3/21/87-ALC1/2012	Party Name:ITS COATINGS, PVT LTD	Meet No/Date:8/87-ALC1/2013 22.05.2013	Status: Deferred
	HQ File :01/87/050/00145/AM13/	RLA File :03/94/040/00239/AM13/	Lic.No/Date:0310699813 26.06.2012	Defer Date:05.06.2013
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 23.04.2013. Comments awaited from D/o C&PC.			

9	Case No.:4/33/87-ALC1/2012	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:8/87-ALC1/2013 22.05.2013	Status: Deferred
	HQ File :01/87/050/00274/AM13/	RLA File :09/24/040/00293/AM13/	Lic.No/Date:0910053844 17.09.2012	Defer Date:05.06.2013
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 17.05.2013. Comments awaited from D/o C&PC.			

	Case No.:5/32/87-ALC1/2012	Party Name:PODDAR MERCANTILE PVT.LTD.,	Meet No/Date:8/87-ALC1/2013 22.05.2013	Status: Approved
	HQ File :01/87/050/00266/AM13/	RLA File :02/24/040/00111/AM13/	Lic.No/Date:0210183279 17.10.2012	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39232100	63/0- HDPE bags weighing (T- shirt bags/ garbage bags)	925.930	M.T	93784722.00	1712963.00 US Dollars
				Total	93,784,722.00	1,712,963.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39012000	HDPE granules	1000.000	M.T	80,756,250.00	1,475,000.00 US Dollars	19,785,261.00	Qty
				Total	80,756,250.00	1,475,000.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/106/2006-PC.II dated 10.05.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
HDPE Bags (T Shirt Bags / Garbage Bags)	1 kg	HDPE Granules	1.05 kg

11	Case No.:7/34/87-ALC1/2012	Party Name:SAFE FLEX INTERNATIONAL LTD.,	Meet No/Date:8/87-ALC1/2013 22.05.2013	Status: Deferred
	HQ File :01/87/050/00285/AM13/	RLA File :13/24/040/00029/AM13/	Lic.No/Date:1310041368 18.10.2012	Defer Date:05.06.2013
	Decision: A D/L No. 46011/21/2013-PC.II dated 04.04.2013 was issued by D/o C&PC to firm. This was followed by Reminder to firm by DGFT on 08.05.2013 giving 15 days time for submission of information. Reply awaited from firm.			

Case No.:12/37/87-ALC1/2012	Party Name:ITW INDIA LIMITED	Meet No/Date:8/87-ALC1/2013 22.05.2013	Status: Approved
HQ File :01/87/050/00310/AM13/	RLA File :09/24/040/00313/AM13/	Lic.No/Date:0910054139 18.10.2012	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39206220	63/0- POLYSTER (PET) STRAPPING	250000.000	K.G	27500000.00	482456.14 US Dollars
				Total	27,500,000.00	482,456.14

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39159042	R-PET (POLYETHYLENE TEREPHTHALATE) FLAKES {Min. IV 0.71 dl/g +/- 0.020}	195675.000	K.G	11,685,228.00	205,004.00 US Dollars	3,051,130.44	Value & Qty
2	39076090	PET (POLYETHYLENE TEREPHTHALATE) RESIN (BOTTLE GRADE) CHIPS {IV 0.95 dl/g +/- 0.020}	60750.000	K.G	6,004,408.50	105,340.50 US Dollars	1,567,811.39	Value & Qty
				Total	17,689,636.50	310,344.50		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/39/2010-PC.II dated 16.05.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyester (PET) Strapping	1 kg	1. R- PET (Polyethylene	0.7827 kg

		Terephthalate) Flakes	
		2. PET (Polyethylene Terephthalate) Resin (Bottle Grade) Chips	0.2430 kg

13	Case No.: 4/40/87-ALC1/2012	Party Name:GRP LTD.	Meet No/Date:8/87-ALC1/2013 22.05.2013	Status: Deferred
	HQ File :01/87/050/00331/AM13/	RLA File :03/94/040/00627/AM13/	Lic.No/Date:0310714644 08.11.2012	Defer Date:05.06.2013
	Decision: The firm had submitted its reply, a copy of which was forwarded to DIPP on 26.04.2013. Comments awaited from DIPP.			

14	Case No.: 2/43/87-ALC1/2012	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:8/87-ALC1/2013 22.05.2013	Status: Deferred
	HQ File :01/87/050/00358/AM13/	RLA File :03/94/040/00682/AM13/	Lic.No/Date:0310715739 26.11.2012	Defer Date:05.06.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 18.01.2013. Comments awaited from D/o C&PC.			

15	Case No.: 3/39/87-ALC1/2012	Party Name:FORMULATED POLYMERS LIMITED	Meet No/Date:8/87-ALC1/2013 22.05.2013	Status: Deferred
	HQ File :01/87/050/00321/AM13/	RLA File :04/24/040/00133/AM13/	Lic.No/Date:0410141375 29.11.2012	Defer Date:05.06.2013
	Decision: A D/L No. 46011/131/2012-PC.II dated 09.01.2013 was issued by D/o C&PC to firm. This was followed by Reminder to firm by DGFT on 08.05.2013 giving 15 days time for submission of information. Reply awaited from firm.			

16	Case No.:14/40/87-ALC1/2012	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:8/87-ALC1/2013 22.05.2013	Status: Deferred
	HQ File :01/87/050/00341/AM13/	RLA File :03/95/040/00382/AM13/	Lic.No/Date:0310716021 30.11.2012	Defer Date:05.06.2013
	Decision: The matter was referred to Policy-4 Section. Policy – 4 Section has informed that the issue of combining SION with adhoc norms in respect of Advance Authorizations issued to the firm was discussed in the Senior Officers Meeting (SOM) chaired by DG. They have clarified as under: “There would be no problem in combining SION with adhoc norms for production if it is a stage which is for input of adhoc norms.” Above clarification has been sent to D/o C&PC vide OM dated 08.05.2013 issued from F. No. 01/87/50/341/AM13/DES-VII. Comments awaited from D/o C&PC.			

17	Case No.:5/42/87-ALC1/2012	Party Name:POWER ADDITIVES.	Meet No/Date:8/87-ALC1/2013 22.05.2013	Status: Deferred
	HQ File :01/87/050/00353/AM13/	RLA File :03/95/040/00689/AM13/	Lic.No/Date:0310717137 13.12.2012	Defer Date:05.06.2013
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 20.03.2013. Comments awaited from D/o C&PC.			

	Case No.:3/41/87-ALC1/2012	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:8/87-ALC1/2013 22.05.2013	Status: Deferred
	HQ File :01/87/050/00348/AM13/	RLA File :03/95/040/00640/AM13/	Lic.No/Date:0310717378 17.12.2012	Defer Date:05.06.2013

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Decision: The matter was referred to Policy-4 Section. Policy – 4 Section has informed that the issue of combining SION with adhoc norms in respect of Advance Authorizations issued to the firm was discussed in the Senior Officers Meeting (SOM) chaired by DG. They have clarified as under:

“There would be no problem in combining SION with adhoc norms for production if it is a stage which is for input of adhoc norms.”

Above clarification has been sent to D/o C&PC vide OM dated 08.05.2013 issued from F. No. 01/87/50/341/AM13/DES-VII. Comments awaited from D/o C&PC.

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Case No.:3/46/87-ALC1/2012	Party Name:WACKER METROARK CHEMICALS PVT LTD.	Meet No/Date:8/87-ALC1/2013 22.05.2013	Status: Deferred
HQ File :01/87/050/00404/AM13/	RLA File :02/24/040/00156/AM13/	Lic.No/Date:0210185698 21.01.2013	Defer Date:05.06.2013
Decision: A copy of application has been forwarded to D/o C&PC on 07.02.2013. This was followed by Reminder to D/o C&PC on 06.05.2013 for furnishing comments expeditiously. Comments awaited from D/o C&PC.			

Case No.:28/50/87-ALC1/2012	Party Name:SERVO-MED INDUSTRIES PVT.LTD.,	Meet No/Date:8/87-ALC1/2013 22.05.2013	Status: Approved
HQ File :01/87/050/00452/AM13/	RLA File :03/95/040/00798/AM13/	Lic.No/Date:0310722308 29.01.2013	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
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1	39235090	63/0- EUROHEAD CAPS MADE OUT OF LDPE AND SYNTHETIC RUBBER DISC (NET WT. OF LDPE UNDER EO: 26000 KGS & SYNTHETIC RUBBER DISC MADE OUT OF BROMO BUTYL UNDER EO: 5000000 PCS)				5000000.000	Number	12321262.00	3185419.30 US Dollars
							Total	12,321,262.00	3,185,419.30

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39011001	LDPE GRANULES MOULDING GRADE	27300.000	K.G	3,213,210.00	830,739.00 US Dollars	803,302.50	Value & Qty
2	40149090	SYNTHETIC RUBBER DISC SIZE 30MM MADE OUT OF BROMO BUTYL PRIME QUALITY	5000000.000	Number	7,500,000.00	1,938,950.00 US Dollars	1,875,000.00	Value & Qty
				Total	10,713,210.00	2,769,689.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/18/2013-PC.II dated 10.05.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Eurohead Caps Made out of LDPE and Synthetic Rubber Disc	1 kg	1. LDPE Granules	1.05 kg/kg content in the export product
		2. Relevant Synthetic Rubber Disc	Net to Net

Case No.: 3/47/87-ALC1/2012	Party Name:SYNERGY POLYMERS (INDIA) PVT. LTD.	Meet No/Date:8/87-ALC1/2013 22.05.2013	Status: Deferred
HQ File :01/87/050/00415/AM13/	RLA File :04/24/040/00238/AM13/	Lic.No/Date:0410142960 30.01.2013	Defer Date:05.06.2013

Decision: A D/L No. 46011/16/2013-PC.II dated 04.04.2013 was issued by D/o C&PC to firm. This was followed by Reminder to firm by DGFT on 08.05.2013 giving 15 days time for submission of information. Reply awaited from firm.

22	Case No.:4/47/87-ALC1/2012	Party Name:ALP OVERSEAS PVT.LTD.	Meet No/Date:8/87-ALC1/2013 22.05.2013	Status: Deferred
	HQ File :01/87/050/00416/AM13/	RLA File :05/23/040/00421/AM13/	Lic.No/Date:0510344751 04.02.2013	Defer Date:05.06.2013
	Decision: A D/L No. 46011/26/2013-PC.II dated 18.04.2013 was issued by D/o C&PC to firm. This was followed by Reminder to firm by DGFT on 08.05.2013 giving 15 days time for submission of information. Reply awaited from firm.			

23	Case No.:1/2/87-ALC1/2013	Party Name:CH COMPONENT PVT. LTD.,	Meet No/Date:8/87-ALC1/2013 22.05.2013	Status: Deferred
	HQ File :01/87/050/00491/AM13/	RLA File :05/23/040/00457/AM13/	Lic.No/Date:0510345354 11.02.2013	Defer Date:05.06.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 05.04.2013. Comments awaited from D/o C&PC.			

24	Case No.:2/47/87-ALC1/2012	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:8/87-ALC1/2013 22.05.2013	Status: Deferred
	HQ File :01/87/050/00414/AM13/	RLA File :03/95/040/00253/AM13/	Lic.No/Date:0310723815 12.02.2013	Defer Date:12.06.2013
	Decision: A D/L No. 46011/103/2009-PC.II dated 03.05.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

25	Case No.:1/52/87-ALC1/2012	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:8/87-ALC1/2013 22.05.2013	Status: Deferred
	HQ File :01/87/050/00462/AM13/	RLA File :03/94/040/00968/AM13/	Lic.No/Date:0310723866 13.02.2013	Defer Date:05.06.2013

Decision: A D/L No. 46011/03/2013-PC.II dated 22.04.2013 was issued by D/o C&PC to firm. This was followed by Reminder to firm by DGFT on 08.05.2013 giving 15 days time for submission of information. Reply awaited from firm.

26	Case No.:11/52/87-ALC1/2012	Party Name:V.K.A. POLYMERS PRIVATE LIMITED	Meet No/Date:8/87-ALC1/2013 22.05.2013	Status: Deferred
	HQ File :01/87/050/00472/AM13/	RLA File :32/24/040/00052/AM13/	Lic.No/Date:3210060638 14.02.2013	Defer Date:05.06.2013
	Decision: A D/L No. 46011/24/2013-PC.II dated 18.04.2013 was issued by D/o C&PC to firm. This was followed by Reminder to firm by DGFT on 08.05.2013 giving 15 days time for submission of information. Reply awaited from firm.			

27	Case No.:2/52/87-ALC1/2012	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:8/87-ALC1/2013 22.05.2013	Status: Deferred
	HQ File :01/87/050/00463/AM13/	RLA File :03/94/040/00971/AM13/	Lic.No/Date:0310724308 15.02.2013	Defer Date:05.06.2013
	Decision: A D/L No. 46011/03/2013-PC.II dated 22.04.2013 was issued by D/o C&PC to firm. This was followed by Reminder to firm by DGFT on 08.05.2013 giving 15 days time for submission of information. Reply awaited from firm.			

28	Case No.:3/52/87-ALC1/2012	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:8/87-ALC1/2013 22.05.2013	Status: Deferred
	HQ File :01/87/050/00464/AM13/	RLA File :03/95/040/00860/AM13/	Lic.No/Date:0310725898 27.02.2013	Defer Date:05.06.2013
	Decision: The matter was referred to Policy-4 Section. Policy – 4 Section has informed that the issue of combining SION with adhoc norms in respect of Advance Authorizations issued to the firm was discussed in the Senior Officers Meeting (SOM) chaired by DG. They have clarified as under: “There would be no problem in combining SION with adhoc norms for production if it is a stage which is for input of adhoc norms.”			

Above clarification has been sent to D/o C&PC vide OM dated 08.05.2013 issued from F. No. 01/87/50/341/AM13/DES-VII. Comments awaited from D/o C&PC.

29	Case No.:7/52/87-ALC1/2012	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:8/87-ALC1/2013 22.05.2013	Status: Deferred
	HQ File :01/87/050/00468/AM13/	RLA File :03/95/040/00894/AM13/	Lic.No/Date:0310725901 27.02.2013	Defer Date:05.06.2013
	Decision: The matter was referred to Policy-4 Section. Policy – 4 Section has informed that the issue of combining SION with adhoc norms in respect of Advance Authorizations issued to the firm was discussed in the Senior Officers Meeting (SOM) chaired by DG. They have clarified as under: “There would be no problem in combining SION with adhoc norms for production if it is a stage which is for input of adhoc norms.” Above clarification has been sent to D/o C&PC vide OM dated 08.05.2013 issued from F. No. 01/87/50/341/AM13/DES-VII. Comments awaited from D/o C&PC.			

30	Case No.:7/3/87-ALC1/2013	Party Name:GARWARE ELASTOMERICS LTD.	Meet No/Date:8/87-ALC1/2013 22.05.2013	Status: Deferred
	HQ File :01/87/050/00010/AM14/	RLA File :31/83/040/00218/AM13/	Lic.No/Date:3110057827 05.04.2013	Defer Date:05.06.2013
	Decision: RLA, Mumbai has been requested through e-mail on 03.05.2013 for furnishing application expeditiously. However, application still awaited from RLA, Mumbai. Hence, the Committee decided to issue another e-mail Reminder to RLA, Mumbai for furnishing application expeditiously.			

Meeting ended with thanks to Chair and all participants.
